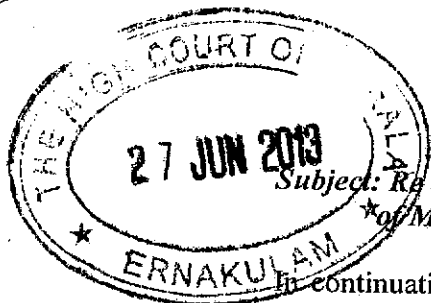


No. A.12026/3/2012-Ad.IC (CESTAT)
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

056040



Subject: *Re* advertisement for filling up the vacancies for the post
* of Member (Judicial) in CESTAT

In continuation of this Department's circular inviting the application for the post of Member (Judicial) which was published in the news papers on 18.01.2013, applications are invited for the post of Member (Judicial) in the Customs, Excise and Service Tax Appellate Tribunal (CESTAT). The post carries HAG + pay scale of Rs.75,500-80,000/- and other allowances such as DA, HRA, TA etc., as admissible under the Central Government Rules. While no reservation is provided for SC/ST candidates in making appointment to the post, the claims of eligible and suitable SC/ST candidates will be duly considered.

2. While candidates already in Government Service and entitled to pension will continue to enjoy pensionary benefits, others will be entitled to Contributory Provident Fund under the Contributory Provident Fund Rules (India), 1962.

3. The Members of CESTAT are liable to be posted to the Principal Bench at Delhi or at any of the Zonal Benches (presently located at Mumbai, Calcutta, Chennai, Bangalore and Ahmedabad) and would be liable to be transferred anywhere in India.

4. **QUALIFICATIONS :** A candidate should have held a Judicial Office in the territory of India, for at least 10 years; or should have been a Member of the Indian Legal Service and held a post in Grade-I of that Service or any equivalent or higher post for at least three years; or should have been an Advocate for at least 10 years.

Explanation: For the purpose of above:

(a) in computing the period for which a person has held judicial office in the territory of India, there shall be included any period, after he has held any judicial office, during which the person has been an advocate or has held the office of a Member of a Tribunal or any posts under the Union or a State, requiring special knowledge of law.

(b) in computing the period for which a person has been an advocate, there shall be included any period during which the person has held a judicial office or office of a Member of any Tribunal or any posts under the Union or a State, requiring special knowledge of law after he became an advocate.

5. **AGE :** No person shall be eligible for appointment as Member unless he has completed forty five years of age on the last date for receipt of applications in the Department. The date of retirement of a Member shall be the date on which he attains the age of sixty-two years.

6. **Last date for receipt of applications** in the Department would be 8th July, 2013. This date would be used for determining the age, eligibility and qualifications also. Incomplete applications and applications received late will not be considered.

Contd...../2

Received copy
Jaw B, Section
29/6/13

7. **DUTIES :** Customs, Excise & Service Tax Appellate Tribunal has been set up to hear appeals in Customs, Central Excise and Service Tax Cases, against the orders passed by the Commissioner (Appeals) of Customs/Central Excise.

8. **PROBATION PERIOD :** Every person appointed as a member shall be on probation for a period of one year, which can be extended at the discretion of the Central Government for a further period of one year at a time so that the period of probation in aggregate may not exceed three years. A member is liable to be discharged from service at any time during the period of probation without assigning any reasons.

9. **FOR GOVERNMENT SERVANTS:** Applications should be submitted through proper channel, along with Vigilance Clearance Certificate, synopsis of the record/reports based on which the Vigilance Clearance was granted, ACR dossiers (or attested photocopies thereof), a statement showing the Major/Minor Penalty imposed, if any, during the last 10 years, and Integrity Certificate. **Applications not received through proper channel will not be considered.**

10. **Applicants from the Bar** may submit their applications directly to Department of Revenue.

11. In terms of Rule 6(6) of the Customs, Excise & Service Tax Appellate Tribunal Members (Recruitment and Conditions of Service) Rules, 1987, the Selection Committee may devise its own procedure for selection of Members.

12. Candidates called for interview shall appear before the Selection Committee at their own expense at Delhi or any other place fixed for the purpose.

13. Application form from the candidates, in the following format duly completed and signed, should reach to the Under Secretary (Ad.IC), Government of India, Ministry of Finance, Department of Revenue, Room No.220-A, North Block, New Delhi-110001 on or before the last date for receipt of the applications.

Note:- Those who have applied earlier in response to the vacancy published on 18.01.2013 and 22.12.2012, in the newspapers need not apply again.


(S Bhowmick)

Under Secretary to the Government of India
Telefax: 011- 23095367

New Delhi, Dated 17.06.2013

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi,
2. The Registrar Generals, all High Courts-

With the request to give wide publicity to this circular and upload the advertisement on their respective websites.

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